

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

This the 1st day of October, 2019

MA No. 060/1357/2018

OA No. 060/824/2016

R.A. No. 060/15/2018

**CORAM: HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Vandana Yadav

.....Applicant

BY ADVOCATE: Ms. Rumpa Ghorai Saha with applicant in person

VERSUS

Central Administrative Tribunal and Others

.....Respondents

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. MA No. 1357/2018 has been filed for recalling of the order dated 26.07.2018, dismissing the Review Application No. 060/00015/2018 in OA No. 060/00824/2016 in default, for non-prosecution.

2. In the RA No. 15/2018, the applicant had sought review of the order dated 19.01.2018 passed by a Division Bench of this Tribunal dismissing the OA for non-compliance of the earlier order as the applicant failed to comply with the order relating to impleadment of proper party despite grant of several opportunities for the same and not only this, the counsel for the applicant therein made a

statement that they are unable to comply with that order. Hence, the Bench was left with no option but to dismiss the OA at that stage.

3. Heard Ms. Rumpa Ghorai Saha, learned counsel for the applicant. Though she tried to make out a case for review, but she is unable to persuade us to review the order. During the course of the arguments, she submitted that she is withdrawing her claim against respondent no. 4 who has been offered appointment. Later on, she submitted that the applicant sought information under RTI from the concerned authority where she was informed that the entire relevant selection process was withdrawn by the respondents. She submitted that let her candidature be considered, which to our mind, cannot be accepted, because the entire selection process including the advertisement has been withdrawn. Therefore, her claim cannot be considered without there being any process in that connection.

4. At this stage, she submitted, under instructions from the applicant, who is also present in person, to withdraw her MA to enable her to file the same with better particulars, in accordance with law.

5. MA stands dismissed as withdrawn accordingly, with liberty as prayed for.

(SANJEEV KAUSHIK)
MEMBER (J)

(ARCHANA NIGAM)
MEMBER(A)

Dated: 01.10.2019
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